

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./20/39/2018
Dated: 10/1/2018

BETWEEN:

T.K. Hakeem,
S/o.T. Razack Saheb,
Aged about 55 years,
Occ: Postman, Yemmiganur, LSG SO (under Transfer)
with Leave Address H.No.1-3129,
SMT Colony, Yemmiganur (P.O),
Kurnool District – 518 360, Andhra Pradesh.

..... Applicant

AND

1. The Superintendent of Post Offices,
Kurnool Postal Division at Kurnool.
2. The Inspector of Posts, Yemmiganur,
Sub Division, Yemmiganur.
3. The Inspector of Posts, Nandikotkur,
Sub Division, Kurnool.
4. The Director of Postal Services,
O/o. The Postmaster General,
Kurnool Region, Kurnool.
5. The Chief Postmaster General,
A.P. Circle, Vijayawada.
6. Union of India rep. by
The Director General of Posts, Dak Bhawan,
Parliament Street, New Delhi.

..... Respondents

Counsel for the Applicant : Mr. K. Venkateswara Rao, Advocate
Counsel for the Respondents : Mrs. B. Gayatri Varma, Addl. CGSC

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Member (Judl.)
Hon'ble Mrs. Minnie Mathew, Member (Admn.)

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Member (Judl.)}

Heard Mr. K. Venkateswara Rao, learned counsel for the applicant and Mrs. B. Gayatri Varma, learned Standing Counsel for the Respondents.

2. The OA is filed seeking to set aside the transfer order dated 15.06.2017 transferring the applicant from Yemmiganur LSG SO to S.S.Dam East LSG SO. Learned counsel for the applicant submits that as per the transfer guidelines, Postman can be transferred only within the Sub Division unless there are some grave charges of misconduct. After the impugned transfer, the applicant submitted a representation to the 4th respondent to retain him at Yemmiganur LSG Sub office and the same is pending with the 4th Respondent.

3. Having regard to the relief prayed for in the OA, we dispose of the OA at admission stage directing the 4th respondent to dispose of the representation submitted by the applicant in the light of the transfer guidelines by a speaking order within a period of four weeks from the date of receipt of a copy of the order. Till the disposal of the representation, there shall be stay of the impugned transfer order.

4. With the above direction, the OA is disposed of at admission stage. No costs.

(MINNIE MATHEW)
MEMBER (A)

(JUSTICE R. KANTHA RAO)
MEMBER (J)

Dated the 10th January, 2018
(Dictated in the Open Court)

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